

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.446 of 1999

DATE OF JUDGMENT: 18th OCTOBER, 2000

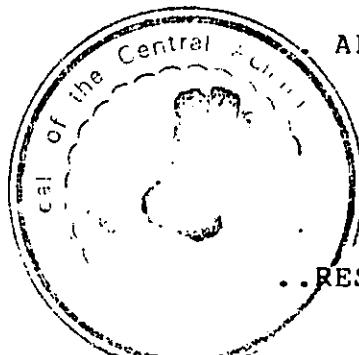
BETWEEN:

M.RAVIKUMAR

APPLICANT

AND

The Chairman,
Union Public Service Commission,
Dholpur House,
New Delhi.



.. RESPONDENT

COUNSEL FOR THE APPLICANT: Mr.K.SUDHAKAR REDDY

COUNSEL FOR THE RESPONDENT: Mr.V.VINOD KUMAR, CGSC

CORAM:

HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.K.Sudhakar Reddy for the applicant and Mr.V.Vinod Kumar for the respondent.

2. ^(a) The applicant in this OA applied for the post of Enforcement Officer/Assistant Accounts Officer in the Employees' Provident Fund Organisation in response to the notification dated 13.9.1997 (Annexure A-I at page 11 to the OA). His case was rejected as he did not possess the three years' experience in the Accounts/Establishment as on 3.10.97 after acquiring the Degree qualification, by the impugned order dated 24.2.1999 (Annexure-II at page 14 to the OA).

3. This OA is filed for setting aside the impugned order dated 24.2.1999 and for consequential direction to

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the respondent to interview the applicant along with other eligible candidates or at a later date.

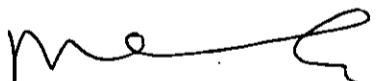
4. An interim order was passed in this OA to the effect that one post of the Enforcement Officer/Assistant Accounts Officer against OBC quota should be kept vacant until further orders.

5. The facts, contentions and the prayer in this OA are same as the facts, contentions and the prayer in OA 328/99 which is disposed of today.

6. For the reasons stated in the judgement in OA 328/99 this OA is also to be allowed and the impugned order dated 24.2.99 is to be set-aside. Accordingly it is set-aside. Further consequential benefits ordered in the judgement in OA 328/99 are to be followed in this case also.

7. The OA is disposed of. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: 18 OCTOBER, 2000

vsn

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:HYDERABAD

COPY TO:-

1ST AND 2ND COURT

1. HONORABLE

TYPED BY CHECKED BY
COMPARED BY APPROVED BY

2. HON. MEMBER

THE HON'BLE MR. JUSTICE DR. NASIR
VICE-CHAIRMAN

3. HON. MEMBER

THE HON'BLE MR. B. RANGARAJAN
MEMBER (ADMN.)

4. DR. (ADMN.)

THE HON'BLE MR. BS. JAI PARAMESHWAR
MEMBER (JUD)

5. SPARE

DATE OF ORDER- 18/10/80

6. ADVOCATE

7. STANDING COUNSEL

MA/SA/CPW- 04/46/99

IN

DA.N.

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P.CLOSED

R.A.CLOSED

DISPENSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

प्रशासनिक अधिकरण
Administrative Tribunal
क्रमावृत / DESPATCH

24 OCT 2000

हैदराबाद आयर्पोट
HYDERABAD BENCH